

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB - 263/ND/2020

IN THE MATTER OF:

Swastik pipe ltd

Vs

M/s. Associated Switchgears and Projects limited

...Applicant

....Respondent

SECTION

Under Section-9 of IBC, 2016

Order delivered on 17.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sanjay Jain, Adv. Chetna Bisht

For the Respondent :

For IRP :

ORDER

In course of arguments, Ld. Counsel for the petitioner submitted that she has not annexed the first demand notice dated 17.12.2018 sent to the CD/Respondent. Ld. Counsel for the petitioner is directed to place the same on record by filing supplementary affidavit. List the case for **27.01.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)